

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 553/2015

(Arising out of impugned final judgment and order dated 13/02/2014 in CRLA No. 6784/2010 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(office report for directions)

Date : 27/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBER]

For Petitioner(s) Mr. Amit Singh, Adv.
 Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ten days' time, as a last chance, is granted to the learned counsel for the petitioner to cure the defect as pointed out in the office report dated 8.12.2015 failing which the special leave petition shall stand dismissed without further reference to the Court.

(SUMAN WADHWA)
AR-cum-PS

(TAPAN KUMAR CHAKRABORTY)
(COURT MASTER)